

O.A.No.165/2010

ORDER DATED 7th APRIL, 2010

Coram:

Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. S. Behera, Ld. Counsel for the applicant and Mr. S.K. Ojha, Ld. Standing Counsel appearing for the Respondents (Railways).

2. The applicant is stated to be the wife of the deceased Railway employee who has claimed for the payment of arrear dues of the applicant after his death on 23.07.1995. As it reveals from the O.A. he has worked from 1946 to 1970 when he retired from Railway service under the South Eastern Railways. Though some papers have been filed indicating a reference to the Railway Pension Adalat Chakradharpur, there is no self contained representation available along with this O.A. Hence, the Ld. Counsel for the applicant submits that he will file a detailed representation along with all available and relevant records in possession of the applicant to Respondent No.2 within a period of 15 days.

3. In view of the above, if such a representation is made the Respondent No.2 shall make all ^{out} ~~the~~ efforts to locate the papers for settling the outstanding claim of the applicant within a period of 02 (two) months from the date of receipt of the representation.

4. With the above observations and directions this
O.A. is disposed of at the admission stage itself.

5. Copy of this order along with copy of this O.A.
be sent to Respondent No.2 for compliance.

Chap. 5
~~ADMN. MEMBER~~

Kalpeshwar

